IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-426/ND/2017

In the matter of:

Mr. Rang Lal Verma

Vs.

PSA Impex (P) Limited

... PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

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CONTRACTOR OF THE PARTY OF THE

For the Petitioner /Op. Creditor : Mr. Purti Marwaha Gupta, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition has been served on the Corporate Debtor, in proof of which, postal receipts dated 07.10.2017 have been annexed at Page No.57 to typed set documents filed along with the application. Ld. Counsel for the petitioner is directed to file an affidavit of service in relation to service of notice sent to the Corporate Debtor within a period of one week.

Post the matter on 31.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 17.10.2017